

(2021) 08 UK CK 0121

In the Uttarakhand High Court

Case No : Criminal Miscellaneous Application (C-482) No. 1022 Of 2021,
Compounding Application (IA-1 Of 2021)

Ujjwal Joshi And Others

APPELLANT

Vs

State Of Uttarakhand & Another

RESPONDENT

Date of Decision : 09-08-2021

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 320, 482 Indian Penal Code, 1860 —
Section 315, 323, 498A, 504, 506
Dowry Prohibition Act, 1961 — Section 3, 4

Citation : (2021) 08 UK CK 0121

Hon'ble Judges : R.C. Khulbe, J

Bench : Single Bench

Advocate : Saurabh Kr. Pandey, Kuldeep Rawat, Sonika Khulbe, Gaurav Kr. Pandey

Final Decision : Disposed Of

Judgement

R.C. Khulbe, J

1. By way of present application, moved under Section 482 of Cr.P.C., applicants seek to quash the entire proceedings of CrI. Case No.252 of 2016

(S.T. No.8 of 2017), State vs. Ujjwal Joshi & Others (Case Crime No.21 of 2014), pending in the Court of learned Fourth A.D.J., Dehradun,

District Dehradun.

2. The parties have filed the above-numbered compounding application to show that they have buried their differences and have settled their disputes

amicably. It is also submitted before the Court that in lieu of payment of alimony, Cheque No.000130 of Bank of Baroda worth Rs.2.00 lakh and

another Cheque No.052998 of ICICI Bank worth Rs.2.50 lakh (total cheque amount Rs.4.50 lakh) have been issued in favour of respondent no.2

(wife) by the applicants.

3. Learned counsel for the State formally opposed the compounding application.

4. It is contended by learned counsel for the applicant that Sections 323, 504 and 506 IPC are compoundable offences, whereas Sections 315, 498-A

IPC and the offence punishable u/s 3/4 of the Dowry Prohibition Act, are non-compoundable offences.

5. The Apex Court has dealt with the consequence of a compromise in regard to non-compoundable offences in the case of B.S. Joshi and others vs.

State of Haryana and another, (2003) 4 SCC 675 and has held as below

“If for the purpose of securing the ends of justice, quashing of FIR becomes necessary, Section 320 Cr.P.C. would not be a bar to the exercise of

power of quashing. It is, however, a different matter depending upon the facts and circumstances of each case whether to exercise or not such a

power.”

6. Thus, the High Court, in exercise of its inherent power can quash criminal proceedings or FIR or complaint and Section 320 of Cr.P.C. does not

limit or affect the powers under Section 482 of the Code of Criminal Procedure, 1973.

7. The Hon’ble Supreme Court has permitted compounding of such offences in the decision of Nikhil Merchant v. CBI and another, (2008) 9 SCC

650.

8. Learned counsel for the parties also drew the attention of this Court towards the citation of Gian Singh v. State of Punjab and another, (2013) 1

SCC (Cri) 160, in which Hon’ble Supreme Court observed as below:-

“The position that emerges from the above discussion can be summarised thus: the power of the High Court in quashing a criminal proceeding or

FIR or complaint in exercise of its inherent jurisdiction is distinct and different from the power given to a criminal court for compounding the offences

under Section 320 of the Code. Inherent power is of wide plenitude with no statutory limitation but it has to be exercised in accord with the guideline

engrafted in such power viz; (i) to secure the ends of justice or (ii) to prevent abuse of the process of any Court. In what cases power to quash the

criminal proceeding or complaint or F.I.R may be exercised where the offender and victim have settled their dispute would depend on the facts and

circumstances of each case and no category can be prescribed. However, before exercise of such power, the High Court must have due regard to the nature and gravity of the crime. Heinous and serious offences of mental depravity or offences like murder, rape, dacoity, etc. cannot be fittingly quashed even though the victim or victim's family and the offender have settled the dispute. Such offences are not private in nature and have serious impact on society. Similarly, any compromise between the victim and offender in relation to the offences under special statutes like Prevention of Corruption Act or the offences committed by public servants while working in that capacity etc; cannot provide for any basis for quashing criminal proceedings involving such offences. But the criminal cases having overwhelmingly and pre-dominantly civil favour stand on different footing for the purposes of quashing, particularly the offences arising from commercial, financial, mercantile, civil, partnership or such like transactions or the offences arising out of matrimony relating to dowry, etc. or the family disputes where the wrong is basically private or personal in nature and the parties have resolved their entire dispute. In this category of cases, High Court may quash criminal proceedings if in its view, because of the compromise between the offender and victim, the possibility of conviction is remote and bleak and continuation of criminal case would put accused to great oppression and prejudice and extreme injustice would be caused to him by not quashing the criminal case despite full and complete settlement and compromise with the victim. In other words, the High Court must consider whether it would be unfair or contrary to the interest of justice to continue with the criminal proceeding or continuation of the criminal proceeding would tantamount to abuse of process of law despite settlement and compromise between the victim and wrongdoer and whether to secure the ends of justice, it is appropriate that criminal case is put to an end and if the answer to the above question(s) is in affirmative, the High Court shall be well within its jurisdiction to quash the criminal proceeding.

9. The instant case is squarely covered by the above ruling of the Hon'ble Supreme Court. The obvious reply to the question posed above is in the affirmative in view of the ruling of Hon'ble Apex Court in Gian Singh's case (supra).

10. Parties are present before the Court today being duly identified by their

respective counsel.

11. Accordingly, compounding application is allowed. The entire proceedings, mentioned hereinabove, pending between the parties are hereby quashed

qua the present applicants on the basis of compromise arrived at between the parties.

12. Needless to mention that violation of any condition of compromise will permit the respondent no.2 to re-approach this Court by way of appropriate

legal recourse as available to her in law.

13. Present C482 application stands disposed of, as above.

14. Pending applications, if any, also stand disposed of accordingly.